

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-140 -2020

Lakkawa Karishetty
Thr. Her Lawful Attorney
Balram Krishetty

..... **Petitioner****V e r s u s**

Dy. Commissioner,
Corporation of the City of
Panaji and anr.

..... **Respondents**

Adv. Joaquim Godinho for the Petitioner.
Adv. Mr. A. D. Bhohe for Respondent no.1.
Adv. Mr. S. Mahambrey for Respondent no.2.

CORAM: DAMA SESHADRI NAIDU, J.
DATE: 16th October, 2020.

ORDER:

The petitioner's counsel wants this Court to set aside the impugned order and remand the matter to the first respondent, who may then put the petitioner on notice and proceed with the matter afresh. The learned counsel for the first respondent seeks time to get instructions.

2. Post the matter on 23/10/2020.

DAMA SESHADRI NAIDU, J.**AP/-**

